

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 323/TT/2020**

**Subject** : Revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for 400 kV Transmission System associated with Farakka-I & II STPS in the Eastern Region

**Petition No. 50/TT/2020**

**Subject** : Revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets under ERSS-V pertaining to System Strengthening Scheme for Eastern Region as per order dated 12.9.2019 in Petition No. 259/TT/2018.

**Date of Hearing** : 31.3.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) & 5 Others

**Parties Present:** : Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Cases were called out together for virtual hearing.

2. The representative of the Petitioner submitted that Petition No.323/TT/2020 has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of 400 kV Transmission System associated with Farakka-I & II STPS in the Eastern Region. Petition No.50/TT/2020 is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of Asset-I: Combined Assets



under System Strengthening Scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset-II: Conversion of 50 MVAR Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram Transmission Line under ERSS-V pertaining to System Strengthening Scheme for Eastern Region as per order dated 12.9.2019 in Petition No. 259/TT/2018.

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3. The transmission asset covered in Petition No. 323/TT/2020 was taken over from National Thermal Power Corporation Ltd. and its COD was 1.4.1992. The transmission tariff of 2009-14 tariff period was trued up and tariff for 2014-19 tariff period was approved by the Commission vide order dated 18.3.2016 in Petition No. 12/TT/2015.

4. The representative of the Petitioner submitted that Additional Capital Expenditure/ de-capitalization in 2014-19 and 2019-24 tariff period is claimed under Regulation 14(3)(vii) and (ix) of the 2014 Tariff Regulations and under Regulation 25(2)(c) of the 2019 Tariff Regulations towards:

- i. Demolition and re-construction of residential buildings at Jamshedpur and Biharsharif and non-residential building at Biharsharif and Durgapur;
- ii. Equipment replacement during 2009-14, 2014-19 and 2019-24 tariff periods; and
- iii. Construction of new quarters at Biharsharif and Jamshedpur Sub-stations.

5. The buildings at Durgapur, Biharsharif and Jamshedpur, being non-RCC structures, have completed/ about to complete their useful life and as per the National Building Code Volume 1 (2016), they are to be demolished.

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6. Petition No. 50/TT/2020 was heard by the Commission on 3.3.2021 and the order was reserved in the matter. However, it was observed that the 50 MVAR Line Reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram Transmission Line, which is sought to be converted into a Switchable Line Reactor and covered in Petition No. 50/TT/2020, was shifted from the Transmission System associated with Farakka-I & II STPS in the Eastern Region. Therefore, Petition No.50/TT/2020 is relisted again today alongwith Petition No.323/TT/2020. Taking into consideration the facts of the matter, the Commission directed the Petitioner to decapitalise the 50 MVAR Line Reactor from the Transmission System associated with Farakka-I & II STPS in Petition No. 323/TT/2020 and recapitalise in Petition No. 50/TT/2020. The Commission directed the Petitioner to accordingly file revised tariff Forms in Petition No.323/TT/2020 and in Petition No.50/TT/2020 by 23.4.2021 with a copy to the Respondents.

7. As regards ACE towards replacement of existing residential buildings, the Commission observed that the Petitioner should only replace the residential buildings as required under the applicable National Building Code. . The Commission also observed that the Petitioner has not obtained the consent of the beneficiaries for replacement of the residential buildings as pointed out by the Commission earlier.



8. Subject to the above, the Commission reserved the order in the matters.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

